

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
27-04-2023 AT 10:30 AM**

IA (IBC) 335/2021 & IA (IBC) 1040/2022 in Company Petition IB/17/2021
u/s. 7 of IBC, 2016

IN THE MATTER OF:

White Stock Ltd

...Financial Creditor

VS

Prajay Holdings Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

Ld. Counsels representing both sides present. Ld. Counsel for the Petitioner filed memo stating that pursuant to the settlement agreement dated 24.04.2023 the Petitioner is not to pursuing this Company Petition. Memo is taken on record. In the light of the Memo nothing survives for adjudication in the Company Petition. Hence CP is hereby dismissed. Since CP is dismissed, all pending IAs also stand dismissed. No costs.

SD/-

MEMBER (T)

SD/-

MEMBER (J)